CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH (CIRCUIT AT PORT BLAIR)

CPC.351/009/2018 (OA 351/423/2017)

Date of order: 3-6-2619

Present:

Hon'ble Ms. Bidisha Banerjee, Judicial Member Hon'ble Mr. N. Neihsial, Administrative Member

Smti. Javitri Devi w/o Shri Rominder Nath, working as Primary School Teacher in Government Secondary School, Dairy Farom, Port Blair, R/o Near Ganesh Mandir, School Lines, Port Blair, South Andaman District

Petitioner/Applica

nt

-Versus-

Mrs. Tanvi Garg, Secretary, Secretary-cum-Director (Education), Andaman & Nicobar Administration, Secretariat Building, Port Blair

Respondent No. 4 / Contemnor

For the Applicant

: Mr. R. Singh, counsel

For the Respondents: Md Tabraiz, counsel

ORDER(ORAL)

Per Ms. Bidisha Banerjee, Member (J):

Ld. Counsel for the petitioner is present.

- 2. Objection filed by the petitioner is taken on record
- 3. Ld. Counsel for the respondents to bring on record two orders No. 213 and 214 both issued on 05.02.2019 wherein and whereunder the applicant has been conferred with benefits of 2nd and 3rd MACP in the Pay Scale of Rs. 6500-10500 (in 5th CPC) and in the pay scale of Rs. 9300-34800 with GP Rs. 5400/-(in 6th CPC) respectively in compliance of the direction of this Tribunal on 05.04.2017. The reason for delayed compliance has not been explained.
- 4. Since the respondents have deliberately issued the order late and not within the time framed by this Tribunal, their temporary non-compliance or

deliberate and delayed compliance, should attract some penalty. Hence a fine of Rs. 10,000/- is being imposed on them, to be paid in favour of the petitioner within a period one month from the date of receipt of a copy of this order.

5. Accordingly, CPC is dropped. Notices issued to the alleged contemnors is discharged.

(N. Neihsial)
Administrative Member

(Bidisha Banerjee) Judicial Member

